11. Work Plan on Drug Administration and Cooperation

12. Agreement on establishing Sister City relationship between Mumbai and Shanghai

13. Agreement on establishing Sister City relationship between Ahmedabad and Guangzhou

14. Agreement on establishing Sister Province/State relationship between Gujarat and Guangdong

15. Memorandum of Understanding on supporting the setting up of industrial parks in Maharashtra

16. Memorandum of Understanding on supporting the setting up of industrial parks in Gujarat.

(b) and (c) The two sides discussed full range of issues in the bilateral relationship, including political and security issues, economic relations and people-to-people contacts. Indian side raised concern over repeated incidents along the border. The two leaders agreed that peace and tranquility in the border region constitutes an essential foundation for mutual trust and confidence and for realizing the full potential of our relationship. It was suggested that clarification of Line of Actual Control would greatly contribute to the efforts to maintain peace and tranquility.

Releasing of prisoners by India and Pakistan

†529. SHRI RAMDAS ATHAWALE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India and Pakistan have released each other's prisoners during the last three years till date;

(b) if so, the number of prisoners released by each country, category-wise and year-wise as on date; and

(c) whether talks have been held to secure the release of remaining prisoners and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (RETD.) V.K. SINGH]: (a) to (c) The number of Indian prisoners released by

†Original notice of the question was received in Hindi.

Pakistan and Pakistani prisoners released by India in the last three years are as follows (as of 21 November, 2014):

	2011	2012	2013	2014
Indian civil prisoners released by Pakistan	13	26	38	1
Indian fishermen released by Pakistan	103	677	390	150
Pakistani civil prisoners released by India	102	50	38	23
Pakistani fishermen released by India	121	64	28	77

Government regularly takes up with the Pakistani authorities the issue of early release and repatriation of all Indian prisoners as well as providing them regular consular access. Government of India also, on a continuing basis, monitors the status of all Indian prisoners in Pakistani jails. An India-Pakistan Judicial Committee on Prisoners comprising retired Judges from the higher judiciary of both countries has also been constituted to look at humanitarian issues and ensure humane treatment and expeditious release of prisoners, including fishermen, who have completed their prison term.

Formation of SC/ST Employees' Welfare Organisation in CPSU

530. SHRI AMBETH RAJAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether SC/ST Employees' Welfare Organisation has been formed in all the Central Public Sector Undertakings under the administrative control of the Ministry, if so, the details thereof; and

(b) whether all these organisations has been duly registered and bye-laws governing their function are duly approved and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) and (b) No. Only 43 SC/ST Employees' Welfare Organisations have been formed in 9 out of 32 Central Public Sector Undertakings, under the administrative control of Ministry of Heavy Industries and Public Enterprises. These organizations have been duly registered and bye-laws governing their function are duly approved. The details of these organizations is given in the Statement.